

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 154 of 2015 &**  
**IA No.252 of 2015, IA No.296 of 2015 & IA No. 33 of 2016**

Dated : **25<sup>th</sup> February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**The Electricity Department A & N Administration** ... **Appellant(s)**  
**Versus**  
**M/s. Suryachakra Power Corporation Ltd. & Anr.** ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rakesh Khanna, Sr. Adv.  
Ms. Ruchi Sindhvani, Ms. Megha Bharara &  
Ms. Shefali Jain

Counsel for the Respondent(s): Mr. M.G.Ramachandran  
Mr. Rohit Rao for R-1

Mr. Rinku Gautam, Director (F&L) Rep.for JERC

**ORDER**

We have heard Mr. M.G. Ramachandran and Mr. Samir Malik, learned counsel appearing for the Respondent No. 1 and 2 respectively. Now, the arguments have been completed in the matter on behalf of the Respondents. We have also heard Mr. Rakesh Khanna, learned senior counsel appearing on behalf of the Appellant in his rejoinder submission. Both, Mr. M.G. Ramachandran and Mr. Rakesh Khanna have filed their respective written submissions in the matter today after serving copy on the other side. Let the same be taken on record.

**Judgment is reserved.**

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**

vt/kt